

सकता है। आप उस के मुताबिक चलें लेकिन यह कैसा कायदा है कि कोई साहब खड़े हो जायें जो दिल में सख्त बात हो कहना शुरू कर दें ? इस तरह से यहां का निजाम कैसे चलेगा ?

श्री बागड़ी (हिंसार) : श्रीदए प्वाइंट आफ ऑर्डर, सर। पंजाब में ला एंड ऑर्डर मेंटेन नहीं किया जा रहा है और मैं चाहता हूं कि इस कैरोशाही के खिलाफ यहां पर बहस हो.....

Mr. Speaker: Order, order.

#### PAPERS LAID ON THE TABLE

##### DELHI PREVENTION OF FOOD ADULTERATION (AMENDMENT) RULES

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to lay on the Table a copy of the Notification No. F. 32 (10)/61-M.&P.H. published in Delhi Gazette dated the 28th June, 1962, containing the Delhi Prevention of Food Adulteration (Amendment) Rules, 1962, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-339/62].

##### PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-340/62].

##### RAILWAY PROTECTION FORCE (AMENDMENT) RULES

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): Sir, I beg to lay on the Table a copy

of the Railway Protection Force (Amendment) Rules, 1962 published in Notification No. GSR 1018, dated the 28th July, 1962, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-341/62].

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1962, has passed the enclosed motion referring the Indian Marine Insurance Bill, 1959, by Shri M. P. Bhargava, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### Motion

"That the Bill to codify the law relating to marine insurance be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely, Shri B. Ramakrishna Rao, Shri Rohit M. Dave, Shri Suresh J. Desai, Shri Niren Ghosh, Shri P. N. Kathju, Shri N. M. Lingam, Shri Dahyabhai V. Patel, Shri M. Govinda Reddy, Shri Pannalal Saraogi, Shri M. P. Bhargava and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make report to this House by the first day of the next session; and

[Secretary]

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12:07 hrs.

#### ATOMIC ENERGY BILL

**Mr. Speaker:** The House will now take up consideration of the Atomic Energy Bill.

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** Sir, I beg to move....

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, on a point of order.

**Mr. Speaker:** What is the point of order?

**Shri Hari Vishnu Kamath:** My point of order is that the Bill cannot be proceeded with.

**Mr. Speaker:** But let him make the motion.

**Shri Hari Vishnu Kamath:** He cannot make the motion.

**Mr. Speaker:** Why?

**Shri Hari Vishnu Kamath:** I submit in all humility and with all respect that the Bill standing in the name of the Prime Minister and Minister of Atomic Energy cannot be proceeded with in this House because, in my view, it has failed to comply fully, strictly and meticulously with the provisions of rules 69 and 79 of the Rules of Procedure and Conduct of Business. I will read rule 69, which is as follows:

"69. (1) A Bill involving expenditure shall be accompanied by a financial memorandum.....".

**Mr. Speaker:** There is nothing before the House yet. Unless the House is in possession of the Bill, how can he take exception to it? Let the motion be moved.

**Shri Hari Vishnu Kamath:** So, I have to rise it after the motion is made?

**Mr. Speaker:** Yes.

**Shri Jawaharlal Nehru:** I beg to move.\*

"That the Bill to provide for the development, control and use of atomic energy for the welfare of the people of India and for other peaceful purposes and for matters connected therewith, be taken into consideration."

The House may remember that the Bill relating to atomic energy was passed in 1948, fourteen years ago. Since then, a great many changes have occurred, a great many developments have taken place all over the world and that Act is somewhat out of date. It might have been possible to make amendments to it, but that was a cumbersome procedure with numerous petty amendments. It is, therefore, submitted to the House that we should put an end to the old Act and introduce a new Bill, which I am venturing to do now.

This Bill, broadly speaking, I should imagine, is hardly controversial; in fact, not controversial at all. There may be some suggestions which may be considered in regard to any particular wording or something. In the main, it empowers or gives certain rule-making power to the Atomic Energy Commission because in dealing with these radio-active substances it is very necessary to make very stringent rules to prevent any disaster taking place. So, we give this rule-making power to the Commission.

We have also stated that the atomic energy minerals, anything relating to

\*Moved with the recommendation of the President.